

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH AT PUNE

Execution Application 1/2023(WZ)

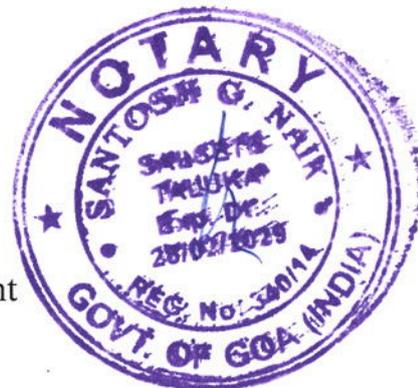
In

Original Application 16/2016(WZ)

Salu D'Souza and Anr . . . Applicant

Versus

GCZMA & Ors . . . Respondent



REPLY OF RESPONDENT NO. 10

MAY IT PLEASE YOUR HONOUR

1. The Respondent no. 10 has procured following permissions from the competent statutory authorities, a details whereof is mentioned herein below:

- a) Consent to Operate under Air and Water Act issued by GSPCB dated 21/10/2015, 02/04/2019 and 22/09/2020;
- b) Renewed NOC from Captain of Ports dated 26/02/2016, 12/12/2016, 12/01/2018, 14/01/2019, 27/01/2020, 22/01/2021, 21/12/2021 and 01/02/2023;
- c) Amalgamation Order passed by Hon'ble High Court of Bombay at Goa dated 16/04/2010;

f.legde

- d) NOC from Village Panchayat of Cortalim dated 05/08/1999;
- e) Certificate of Registration of Small Scale Industries issued by Directorate of Industries and Mines dated 03/10/1968;
- f) House Tax and Trade tax receipt issued by Village Panchayat Cortalim dated 22/05/2020;
- g) Registration Certificate of Establishment dated 21/06/2012 and 19/01/2022;
- h) Certificate issued by Captain of Ports dated 20/05/2003 and 11/03/2004;
- i) Form I & XIV of Survey No. 43/1, 43/3, 43/4 and 43/5 of Cortalim Village of Mormugao Taluka.
- j) Letter no. I-11017/Ferromar/183 dated 07/01/2023 issued by Captain of Ports.

2. It is denied that the undersigned unit has been anchoring vessels and ships and causing pollution or dumping waste in CRZ 1 area in violation of CRZ notification.
3. With regards to execution of Order of this Hon'ble Tribunal in OA 16/2016, it is humbly submitted that unit is in operation only during monsoon season and conducts its operation / business based on permissions referred earlier herein above.

Flegde



4. It is denied that the undersigned unit had anchored any vessel in Cortalim creek as alleged and it is submitted that no vessels are anchored by undersigned in Cortalim creek. It is denied that the undersigned is operating by causing pollution and it is submitted that polluter pay principle is not applicable to undersigned.
5. The undersigned in his objection assailing the invocation of methodology adopted for computing compensation on basis of polluter pay principle by joint committee report has submitted detailed reply, which is enclosed herewith and the undersigned craves leave to refer to and rely upon the same in verbatim.
6. The joint committee report in its report where it had collected samples nowhere indicates that the samples tested were indicating pollution being caused by undersigned unit.
7. The polluter pay principle is not applicable to undersigned as the undersigned unit has not caused any pollution.
8. The undersigned unit operated only after securing all the aforementioned permission, which prima facie indicate that the undersigned unit did not commit any illegality or irregularity or pollution.



Sh. G. Naik

9. This Hon'ble Court in its Order dated 11/05/2022 was pleased to observe that dropping of proceeding against the private respondents by GCZMA on ground of pendency of clearances before SEIAA is not justified. The said finding in the matter was in reference to respondent no. 7 only. The GCZMA in the case of undersigned unit after conducting inquiry and hearing the undersigned unit and officials at length was pleased to discharge the undersigned unit and came to conclusion that the activities of the unit of undersigned is not in contravention of permissions granted.

10. In view of the above, it is prayed that the undersigned unit be discharged.

21-03-2024

Pune

Adv. for Respondent no. 10



AFFIDAVIT

I, **Shridhar P. Hegde**, representative of M/s Ferromar Shipping Pvt. Ltd.,

Respondent no.10 herein above do hereby solemnly affirm and state that

Solemnly affirmed before me by the content of the reply are true to my knowledge.

Shri/Smt. Shridhar P. Hegde
Who is identified before me by

Shri/Smt..... Solemnly affirmed at **Margao** on **21-03-2024**.

Who is personally known to me
on this 21st day of March, 2024

[Handwritten Signature]

DEPONENT

[Handwritten Signature]

SANTOSH G. NAIK
NOTARY
SALCETE TALUKA
STATE OF GOA (INDIA)
Reg. No. 1172/2023
Date 21-03-2024



GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदुशण नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528
2438563, 2438550

Tel / Fax No. : 0832-2438528

No. 5/1619/99-PCB/CT- 708



Email id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in
Environment Engineer, GSPCB - ee-gspcb.goa@nic.in
Scientist, GSPCB - scientist-gspcb.goa@nic.in
Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in
Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

Date: 20/10/2015

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization/Renewal of under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundry Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M,H & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. FERROMAR SHIPPING PVT. LTD.
(Small Scale Industry)
(Red Category)

Survey No. 43/1705,
Chovate, Cortalim,
Mormugao - Goa

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M,H.& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.5/1619/99-PCB/8323 dt. 24/03/2009, Order No. 6/1087/06-PCB/1071 dt. 13/05/2008, Amendment No. 5/1619/99-PCB/2653 dt. 19/07/2012 is valid up to **25/08/2018**.

2. This Renewal of Consent to operate and Authorization is valid for the manufacture of:

Sr. No	Description	Quantity
1.	Construction & Repairs of Barges	01 nos/annum

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from the unit shall not exceed **NIL**

(ii) The daily quantity of domestic effluent from the unit shall not exceed **0.5 KLD**

(iii) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(iv) **The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**

(v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- Landfill, incase of inert materials, care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
- Controlled incineration wherever possible in case of combustible organic matter.
- As per the Authorization issued by this Board in case of Hazardous waste.

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Metal scrap	2 tonnes/month	Sold to scarp dealers

(vii) The unit shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977, as amended (to be referred as Cess Act) and the Rules there under.

The daily water consumption for the following categories shall not exceed, as under:

D.M Water Plant	2 KLD
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The unit shall submit Water Consumption statement annually by 30th April online in the prescribed format and pay the Cess as specified under Section 3 of the Cess Act.

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

(i) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDRY MOVEMENT) RULES 2008:

(i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	33.3	Discarded containers/Barrels/Liners contaminated with Hazardous waste	0.4 MT/annum	Thinner to be used for cleaning paint tins & same thinner to be used for dilution of paint & decontaminated tins given for recycling

(ii) The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.

(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

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- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State Pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 21 (1) for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online XGN system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.

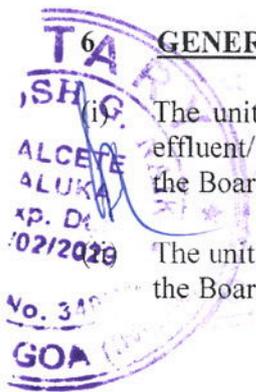
GENERAL CONDITIONS:

(i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.

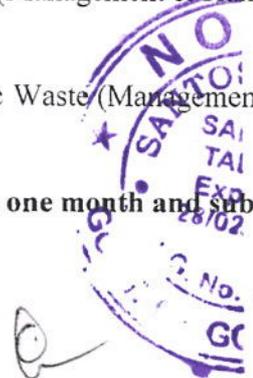
The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.



(Levinson J. Martins)
Member-Secretary
Goa State Pollution Control Board

- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management & Handling) Rules 2011, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management & Handling) Rules 2011, if applicable.
- (xv) **The unit should divert the wash water into septic tank/soak pit within one month and submit compliance report to this office.**



(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

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To,
M/s. FERROMAR SHIPPING PVT.LTD,
Anand Bhavan,
Old Station Road,
Margao – Goa

Copy to:-
 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 1,90,00,000/-**

Challan no.	Amount	Date
8687	Rs. 66,000/- (Air & Water Consent fees + late fees)	13.05.2014

Typed by	Checked by	Verified by
<i>Anane</i>	<i>P. D. D. D.</i>	<i>F. J. Martins</i>


(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

F. J. Martins



GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Board)

Phone Nos. : 0832-2407700
2407701, 2407702
2407703

Tel/Fax No. : 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary GSPCB: ms-gspcb.goa@nic.in
Environment Engineer, GSPCB: ee-gspcb.goa.nic.in
Scientist, GSPCB: scientist-gspcb.goa@nic.in
Office: goapcb@gspcb.in

Date: 02/04/2019

No. 5/1619/99-PCB/10619/ CI - 5499

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization/Renewal of under Rule 6(i) of the Hazardous And Other Wastes (Management and Transboundry Movement) Amended Rules 2016
[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. FERROMAR SHIPPING PVT. LTD.
(Small Scale Industry)
(Red Category)

Survey No. 43/1705,
Chovate, Cortalim,
Mormugao - Goa

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.5/1619/99-PCB/CI-708 dt. 21/10/2015 is valid up to 25/08/2020.

2. This Renewal of Consent to operate and Authorization is valid for the manufacture of:

Sr. No	Description	Quantity
1.	Construction & Repairs of Barges	As per order

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of domestic effluent from the unit shall not exceed 0.5 KLD

(ii) Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(iii) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.

- (iv) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(v) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board.

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Metal scrap	2 tonnes/month	Sold to scarp dealers

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) AMENDED RULES 2018:**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	33.3	Discarded containers/Barrels/Liners contaminated with Hazardous waste	0.4 MT/annum	Thinner to be used for cleaning paint tins & same thinner to used for dilution of paint & decontaminated tins given for recycling.

- (ii) The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.



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- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Wastes (Management And Transboundary Movement) Amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online XGN system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
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 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) **The unit shall submit annual returns in prescribed format to the Board for financial year by 30th June of every year for the previous financial year.**

6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only



- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
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- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Amended Rules 2018, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Amended Rules 2018, if applicable.

(Dr. Shamila Monteiro)
Member Secretary
For Goa State Pollution Control Board

To,
M/s. FERROMAR SHIPPING PVT.LTD,
Anand Bhavan,
Old Station Road,
Margao - Goa

Copy to:-
1 Accounts Section
2 Concerned File
3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 1,90,00,000/-**

Challan no.	Amount	Date
1299	Rs. 44,000/- (Air & Water Consent fees)	23/08/2018

Typed by	Verified by
<i>baix</i>	<i>Nrabh-dex</i>



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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702
Tel/Fax No: 0832- 2407700



Email Ids:
Chairman, GSPCB, chairman-gspcb.goa@nic.in
Member Secretary, GSPCB, ms-gspcb.goa@nic.in
Environment Engineer, GSPCB, ee-gspcb.goa@nic.in
Scientist, GSPCB, scientist-gspcb.goa@nic.in
Office, goapcb@gspcb.in

No.12/2020-PCB/584513/O0004448

22/09/2020

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under Rule 6(i) of the Hazardous and other Wastes (Management and Transboundary) Movement Rules as amended in 2018

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. FERROMAR SHIPPING PVT. LTD.

(Small Scale Industry)

(Orange Category)

Represented by Mr.Chandrakumar R. Huilgol

**Survey No. 43/1705,
Chovate, Cortalim,
Mormugao - Goa**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.5/1619/99-PCB/8323 dt. 24/03/2009, Order No. 6/1087/06-PCB/1071 dt. 13/05/2008, Amendment No. 5/1619/99-PCB/2653 dt. 19/07/2012 & No.5/1619/99-PCB/10619/CI-549 dated 02/04/2019 is valid up to 28/08/2030

2. This Renewal of Consent to operate and Authorization is valid for the manufacture of:

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3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

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[Handwritten signature]

(ii) **Domestic Effluent treatment and Disposal:-**

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Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES AS AMENDED IN 2018:

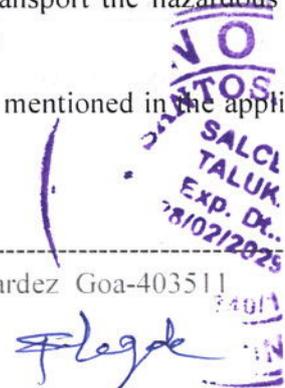
(i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	33.3	Discarded containers/Barrels/Liners contaminated with Hazardous waste	0.4 MT/annum	Thinner to be used for cleaning paint tins & same thinner to used for dilution of paint & decontaminated tins given for recycling.

(ii) The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.

(iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.

(iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.



- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules as amended in 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.




- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules as amended in 2018, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules as amended in 2018, if applicable.
- (xiv) **The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.**

To,
M/s. FERROMAR SHIPPING PVT.LTD,
C/o Mr.Chandrakumar R. Huiligol
Survey No. 43/1705, Chovate, Cortalim, Mormugao - Goa

Copy to:- 1 Accounts Section 2 Concerned File 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 1,90,00,000/-**

Challan no.	Amount	Date
633563 & 633567	Rs 18857/-	30/09/2020

SANJEEV
SHASHIKANT
JOGLEKAR

Digitally signed by
 SANJEEV SHASHIKANT
 JOGLEKAR
 Date: 2020.09.22
 13:37:44 +05'30'

(Sanjeev Joglekar)
Environmental Engineer
Goa State Pollution Control Board

[Handwritten Signature]



Captain of Ports Department

Government of Goa

Dayanand Bhandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109
Website: www.ports.goa.gov.in

Fax: +91(0832) 2421483
E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos.: +91(0832) 2420579/2420580

Fax: +91(0832) 2420582

E-mail: captainofports@eth.net

No. I 11017/Ferromar/836

Dated: 26/02/2016

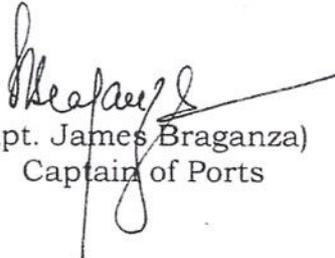
To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/469 Ferromar dated 02/02/2016 and subsequent to the site inspection carried out by the officials of this department on 24/02/2016, this is to inform you that the validity of NOC No.I-11017/2373 dated 5/05/2014 is hereby extended upto 02/12/2016 with same terms and conditions as stipulated in the said NOC, and the Company should apply for renewal one month in advance before the expiry of the NOC.

Yours faithfully,


(Capt. James Braganza)
Captain of Ports







Captain of Ports Department

Government of Goa
Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109

Fax: +91(0832) 2421483

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E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos.: +91(0832) 2420579/2420580

Fax: +91(0832) 2420582

E-mail: captainofports@eth.net

No. I 11017/Ferromar/4436

Dated: 12/12/2016

To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/4206 dated 29/11/2016 and subsequent to the site inspection carried out by the officials of this department on 12/12/2016, this is to inform you that the validity of NOC No.I-11017/Ferromar/836 dated 26/02/2016 is hereby extended upto 02/12/2017 with same terms and conditions as stipulated in the said NOC, and the Company should apply for renewal one month in advance before the expiry of the NOC.

Yours faithfully,

(Capt. James Braganza)
Captain of Ports





Captain of Ports Department

Government of Goa

Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109

Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in

E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos : +91(0832) 2420579/2420580

Fax: +91(0832) 2420582 E-mail: captainofports.ispsgoa@gmail.com

No. I 11017/Ferromar/254

Dated: 12/01/2018

22

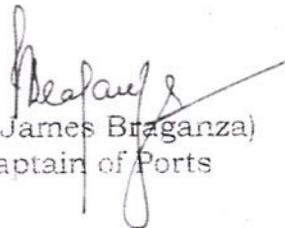
To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/5660 dated 20/12/2017 and subsequent to the site inspection carried out by the officials of this department on 11/01/2018, this is to inform you that the validity of NOC No.I-11017/EGL/Cortalim/516 dated 11/3/2004 is hereby extended upto 02/12/2018 for total area of 1386 Sq. Mtrs. as per the Inspection Report dated 25/7/2012 with same terms and conditions as stipulated in the said NOC.

Yours faithfully,


(Capt. James Braganza)
Captain of Ports







Captain of Ports Department

Government of Goa
Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109
Website: www.ports.goa.gov.in

Fax: +91(0832) 2421483
E-mail: cot-port.goa@nic.in

Shipping - Phone Nos.: +91(0832) 2420579/2420580 Fax: +91(0832) 2420582 E-mail: captainofports.ispsgoa@gmail.com

No. I 11017/Ferromar/145

Dated: 14/01/2019

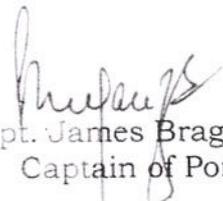
To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/44 dated 01/01/2019 and subsequent to the site inspection carried out by the officials of this department on 10/01/2019, this is to inform you that the validity of NOC No.I-11017/EGL/Cortalim/516 dated 11/3/2004 is hereby extended upto 02/12/2019 for total area of 1386 Sq. Mtrs. as per the Inspection Report dated 25/7/2012 with same terms and conditions as stipulated in the said NOC.

Yours faithfully,


(Capt. James Braganza)
Captain of Ports





Captain of Ports Department

Government of Goa

Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.



Phone Nos: +91(0832) 2225070/2426109

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E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos: +91(0832) 2420579/2420580

Fax: +91(0832) 2420582 E-mail: captainofports.ispsgoa@gmail.com

No. I 11017/Ferromar/472

Dated: 27/01/2020

To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/3805 dated 24/12/2019 and subsequent to the site inspection carried out by the officials of this department on 17/01/2020, this is to inform you that the validity of NOC No.I-11017/EGL/Cortalim/516 dated 11/3/2004 is hereby extended upto 02/12/2020 for total area of 1386 Sq. Mtrs. with same terms and conditions as stipulated in the said NOC.

Yours faithfully,


(Capt. James Braganza)
Captain of Ports







Captain of Ports Department

Government of Goa

Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone No's: +91(0832) 2225070/2426109 Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in

E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos.: +91(0832) 2420579/2420580 Fax: +91(0832) 2420582 E-mail:
captainofports@eth.net

No. I 11017/Ferromar/ 285

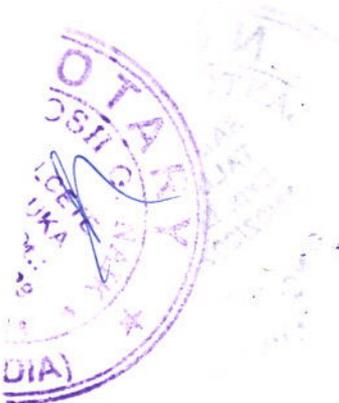
Dated: 22/01/2021
25

To,

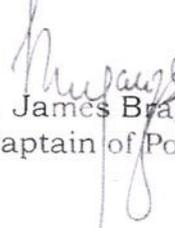
M/s. Ferromar Shipping Private Limited,
Anand Bhavan,
Old station Road,
Margao - Goa.

Sub: - Renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

With reference this office letter No. No. I-11017/Ferromar/2728 dated 11/10/2020, and subsequent to the site inspection carried out by the official of this department on 05/01/2021, this is to inform that the validity of NOC issued vide this office letter No. I-11017/EGL/Cortalim/516 dated 11/03/2004, is hereby extended for the period of one year up to 02/12/2021 for the total area of 1386 Sq. Mtrs., with same terms and conditions as stipulated in the said NOC.



Yours faithfully,


(Capt. James Braganza)
Captain of Ports



Captain of Ports Department



Government of Goa

Dayanand Bandodkar Road,

Panaji - Goa - 403001, India

Phone Nos: +91(0832) 2225070/2426109

Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in

E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos: +91(0832) 2420579, 2420580

Fax: +91(0832) 2420532 E-mail: captainofports@spsgoa@gmail.com

No. I 11017/Ferromar/ 14

Dated: 21/12/2021

To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/3068 dated 26/11/2021 and subsequent to the site inspection carried out by the officials of this department on 16/12/2021, this is to inform you that the validity of NOC No.I-11017/EGL/Cortalim/516 dated 11/3/2004 is hereby extended upto 02/12/2022 for total area of 1386 Sq. Mtrs. with same terms and conditions as stipulated in the said NOC.



VS/RG

Yours faithfully,

(Shri. Octavio Rodrigues)
Marine Engineer & Ship Surveyor
Offg. Captain of Ports



Captain of Ports Department

Government of Goa

Dayanand Bhandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos.: +91(0832) 2225070/2426109; Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in E-mail: cpt-port.goa@nic.in



No. I 11017/Ferromar/432

Dated:- 01/02/2023

✓ To,
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete Goa.

Sub: Reg. renewal of NOC of Workshop at Cortalim of M/s. Ferromar Shipping Private Limited.

Sir,

With reference to the office letter No.I-11017/Ferromar/237 dated 02/01/2023 and subsequent to the site inspection carried out by the officials of this department on 31/01/2023, this is to inform you that the validity of NOC No.I-11017/EGL/Cortalim/516 dated 11/3/2004 is hereby extended upto 02/12/2023 for total area of 1386 Sq. Mtrs. with same terms and conditions as stipulated in the said NOC.

Yours faithfully,

(Shri. Octavio Rodrigues)

Marine Engineer & Ship Surveyor,
Competent Authority/Captain of Ports Deptt.



TRUE COPY

COMPANY PETITION NO. 9 OF 2010

AND

COMPANY PETITION NO. 10 OF 2010

COMPANY PETITION NO. 9 OF 2010

Ferromar Shipping Private Limited,
a Company registered under the
provisions of the Companies Act,
1956, having its Registered Office
at Anand Bhavan, Old Station
Road, Margao – Goa 403 601

..... Petitioner

WITH

COMPANY PETITION NO. 10 OF 2010

Empreiteiros Gerais Private Limited,
a Company registered under the
provisions of the Companies Act,
1956, having its Registered Office
at Anand Bhavan, Old Station
Road, Margao – Goa 403 601

..... Petitioner

Mr. A. F. Diniz, Advocate for the Petitioners.

Mr. C. A. Ferreira, Advocate for the Regional Director.

Mr. Sanjay Kumar Gupta, Official Liquidator, in person.

Coram :- S. J. VAZIFDARDate : 16th April, 2010.

ORAL ORDER

I have today signed the Orders sanctioning a scheme of
amalgamation between the Petitioner Company. The Petitioner in Company



Petition no. 9 of 2010 is a Transferee Company and Petitioner in Company Petition no. 10 of 2010 is a Transferor Company.

2. The procedure has been complied with. The Regional Director has filed an affidavit, inter alia, stating that the scheme is not prejudicial to the interest of shareholders and public. The Official Liquidator has filed a report stating, inter alia, that the affairs of the Transferor Company appear to have not been conducted in a manner prejudicial to the interest of its members or the public interest.

3. There is nothing on record that warrants the rejection of the applications. In these circumstances, the scheme is sanctioned as per the Orders signed separately by me today.

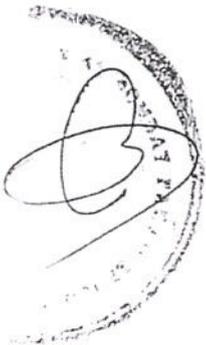
4. Both the Company Petitions are accordingly disposed of.

S. J. VAZIFDAR, J.

arp/*



S. J. Vazifdar



*Presented by
1/10/10*

IN THE HIGH COURT OF BOMBAY AT PANAJI

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO.10 OF 2010

CONNECTED WITH

COMPANY APPLICATION (MAIN) NO. 9 OF 2010

In the matter of the Companies
Act, 1956

And

In the matter of Application under
Sections 391 to 394 of the
Companies Act, 1956;

And

In the matter of Empreiteiros
Gerais Private Limited

And

In the matter of Scheme of
Amalgamation of Empreiteiros
Gerais Private Limited with
Ferromar Shipping Private Limited

Empreiteiros Gerais Private Limited,
a Company registered under the
provisions of the Companies Act,
1956, having its Registered Office at
Anand Bhavan, Old Station Road,
Margao - Goa 403 601

.. Petitioner

Adv. Agnelo F Diniz, for the Petitioner

Adv. Carlos A. Ferreira, Asst. Solicitor General for the Regional
Director.

CORAM : Hon'ble Justice Vazifdar

[Signature]

DATE : 16th April, 2010.

ORDER SANCTIONING SCHEME OF AMALGAMATION
OF EMPREITEIROS GERAIS PRIVATE LIMITED WITH
FERROMAR SHIPPING PRIVATE LIMITED

1. The sanction of the Court is sought under Section 391 to 394 of the Companies Act, 1956 to the Scheme of Amalgamation of the petitioner Company with Ferromar Shipping Private Limited ('the Transferee Company') pursuant to the relevant provisions of the Companies Act, 1956.

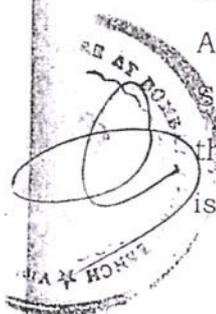
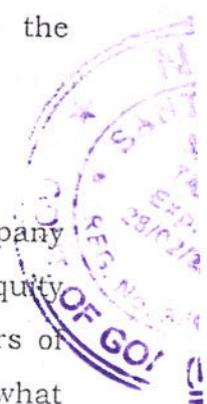
2. Counsel appearing on behalf of the Petitioner Company has stated that they have complied with all the requirements as per directions of this Court and they have filed necessary affidavit of compliance in the Court. Moreover, the Petitioner Company also undertakes to comply with all statutory requirements, if any, as required under the Companies Act, 1956 and the rules made thereunder.

3. By an order dated 18-2-2010 made in Company Application No.9 of 2010, the meeting of Equity Shareholders, secured creditors and Unsecured Creditors of the petitioner Company were dispensed with in view of what is stated therein.

4. In this background, the Petitioner Company has approached this Court to sanction the Scheme of



[Handwritten signature]



Amalgamation between the petitioner Company and the Transferee Company so as to be binding on the both the Companies and their respective members and creditors.

5. Counsel for the Regional Director, placing reliance on the affidavit of the Regional Director dated 31/3/10 and the Registrar of Companies, vide his report dated 15/4/10, states, that there is no opposition whatsoever to the Scheme being sanctioned.

6. Perused the Petition and the Scheme. It appears that the sanctioning of the scheme will be for the benefit of the Petitioner Company and its members and will also enable the Transferee Company to carry on their business activity efficiently and work profitably. It will also not prejudicially affect the rights or interest of the members and creditors of the Petitioner Company and the Transferee Company and is in Public Interest and also the Regional Director and the Registrar of Companies having no objection to the Scheme being sanctioned, this Court is satisfied that the Scheme deserves to be sanctioned.

In view of the above, Petition is made absolute in terms of the prayer clause (a) of the Petition.

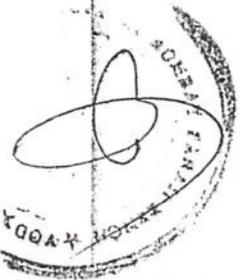
Costs of Rs. ^{each} 10,000/- to the Regional Director, and to the Common Pool Fund by ^{no official} ^{liqui. date} to be paid by the Petitioner Company within 4 (four) weeks.

[Signature]

9. Filing and issuance of the drawn up order is dispensed with.

10. All concerned to act on a copy of this order along with Scheme, duly authenticated by the Asst. Registrar of this Court.

COMPANY JUDGE



CERTIFIED COPY

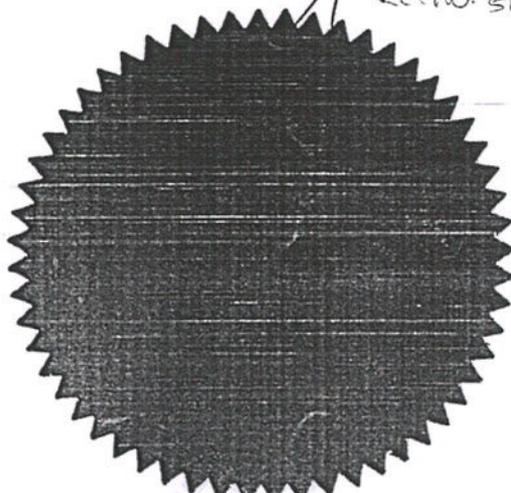
Date on which copy was applied for	16-04-2010
Date on which application was completed	16-04-2010
Date given for taking delivery	21-04-2010
Date on which copy was ready	17-04-2010
Date on which copy was delivered	21-04-2010

COST OF CERTIFIED COPY

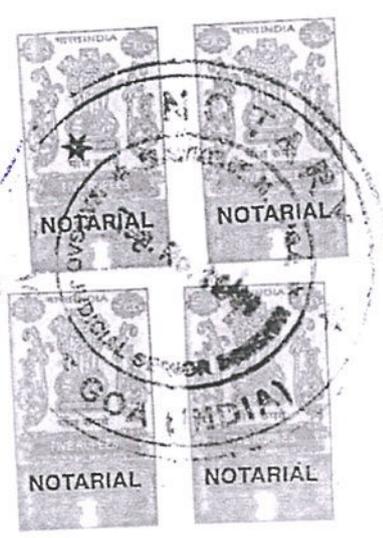
Copying and comparing charges	Rs. 35.00
Search and inspection charges	Rs. 5.00
Total fees	Rs. 40.00

Rec No. 435 dt 16-04-10
Rec No. 583 dt 21-04-10

(Signature)
Devidas G. Pai Vaidya
Section Officer
High Court of Bombay at Goa
Panaji-Goa



1189
17/4/10



Certified to be True Xerox Copy
of the Original

(Signature)
(MATHREW N. D'SA)
NOTARY
MARGAO
STATE OF GOA (INDIA)
G. No. 1352
27/4/12

(Signature)



Office of the Village Panchayat
CORTALIM-QUELOSSIM
Cortalim - Mormogoa-Goa.
403 710.

Ref. No. VP/CQ/22/99-2000/356

Date : 5/8/99.

NO OBJECTION CERTIFICATE

This is to certify that the Village Panchayat Cortalim/Quelossim vide Res.no.III dated 3/8/99 do not have any objection for the M/S. Empreiteiros Gerais Pvt. Ltd. Chovoth, Cortalim, Goa to commence the business of their workshop and timing of work should maintain i.e. 8. AM. to 8. P.M.

No.Ob. is given as per request of M/S. Empreiteiros Gerais Pvt. Ltd. in order to produce at concerned Dept.

(Mariano C. Aguiar)
Secretary.
V.P. Cortalim/Quelossim.

TO,
M/S. Empreiteiros Gerais Pvt. Ltd.
Chovoth, Cortalim.



Aguiar



Government of Goa, Daman and Diu,
Directorate of Industries and Mines,
Panaji-Goa.

Date: 3-10-68.

No. DI/Goa/343/68

To,

M/s. Empreiteiros Gerais Pvt.Ltd.
P.O.Box No.107, Station Road,
Margao.

Sir,

Sub-Registration of small scale industries.

Please refer to your application dated 6-3-68, on the above subject. Your unit situated at Cortalim has been registered with this office for the manufacture of barges and repairs. The registration number allotted to your unit is DI/Goa/343/68.

2. Your unit will be governed by the existing rules and applicable in future for small scale industries in this territory.

3. The value of fixed assets in your unit should not exceed Rs 7.5 lakhs.

4. You should intimate to this office of any change in the ownership or in the value of fixed assets or of your intention to manufacture new items.

5. The registration is no guarantee for allotment of scarce raw materials or foreign exchange. Application for allocation of scarce raw materials will be considered on merits and as per policies issued from time to time.

6. Any breach of the above conditions will amount to cancellation of registration, besides other legal action.

You should quote the above No. in all your future correspondence on the subject for any assistance from the Government.

Yours faithfully,
sd...

(Prabhakar Kamat)
Director of Industries and Mines.

NOTARY
GOA
MARGAO

Handwritten initials and date: *AK*
18/10

Handwritten signature: *Prabhakar*

H. NO. 720



Form No. 4
(See Rule 13 and Rule 20 (iv))

RECEIPT

Receipt Book No. 6

Receipt No. 75

The Village Panchayat

V.P. Cortalim

Received with thanks from Ferromar Shipping Private Limited

Rupees (505=00) five hundred five only
on account of House & light tax for the year

Date 22/5/20

H.T-500=00

Reference to Cash entry

L.T-500=00
505=00

2020-21

Book

Page No.

Signature and Designation of Issuing Officer

SECRETARY
V.P. CORTALIM
CORTALIM-GOIA

Instruction Covering the use of Form 4:-

- (a) Each Receipt book shall have serial number, and each receipt which shall be in duplicate for use with Carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether Original or Duplicate.
- (b) The seal of the panchayat shall be affixed to each Receipt before it is issued. The carbon copy shall be retained and the original issued.

Ass. No. 87



Form No. 4
(See Rule 13 and Rule 20 (iv))

RECEIPT

Receipt Book No. 6

Receipt No. 76

The Village Panchayat

V.P. Cortalim

Received with thanks from Ferromar shipping Pvt. Ltd

Rupees (500=00) five hundred only
on account of Traded tax for repair of Barges

Date 22/5/20 & new construction of ships

Reference to Cash entry

for the year 2020-21

Book

Page No.

Signature and Designation of Issuing Officer

SECRETARY
V.P. CORTALIM
CORTALIM-GOIA

Instruction Covering the use of Form 4:-

- (a) Each Receipt book shall have serial number, and each receipt which shall be in duplicate for use with Carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether Original or Duplicate.
- (b) The seal of the panchayat shall be affixed to each Receipt before it is issued. The carbon copy shall be retained and the original issued.

[Handwritten signature]



FORM - III

(Under Goa, Daman and Diu Shops and Establishment Rules, 1975)

(See Rule 5)

Registration Certificate of Establishment

1. Registration Number : S&E/II/VSC/Y2K/1227
2. Name of the Establishment : M/S. FERROMAR SHIPPING PVT. LTD.
3. Postal address of Establishment : CHOVATH, HOUSE. NO. 720, CORTALIM, THANE,
VASCO DA GAMA, MORMUGAO, GOA, 403802
4. Name of the Employer : M/S. FERROMAR SHIPPING PVT. LTD.
5. Nature of Business : BARGE BUILDING & REPAIRS

It is hereby certified that M/S. FERROMAR SHIPPING PVT. LTD. has been registered as Commercial establishment on this day 21st June, of 2012

Renewals

Date of renewal	From	To
1	2	3
-	21-Jun-2012	31-Dec-2021
19-Jan-2022	01-Jan-2022	31-Dec-2026

- Note : i) Renewal period of the Registration Certificate is from 1st November to 30th November
ii) This Certificate shall not bestow any Right of Title



Seal

Labour Inspector

Office of the Assistant Labour Commissioner, Vasco

Pritesh Naik
LABOUR INSPECTOR
Office of the Assistant Labour Commissioner, Vasco
Signed Date 19/01/2022 02:51 PM



Government of Goa,
Captain of Ports Department,
Panaji, Goa.

Dated: 11.3.2004.

No. I-11017/EGL/Cortalim/ 516

To,

M/s. Empreiteiros Gerais Pvt. Ltd.,
Anand Bhavan,
Station Road,
Margao-Goa.

Sub: Request for N.O.C. for use of Government Riverine Land for workshop activities at Cortalim - Goa.

Sir,

With reference to your applications dated 21.1.2003, 24.3.2003, 28.7.2003 and 5.11.2003 and site inspection carried out by the officials of this Department on 24.4.2003, N.O.C. of this Department is hereby granted to M/s. Empreiteiros Gerais Pvt. Ltd., Cortalim, for use of Government Riverine Land and Water Frontage totally admeasuring 1246 Sq.m. in area, situated at Cortalim Village and adjacent to plot bearing Survey No. 43, for the purpose of carrying out construction and repairs of inland vessels subject to the following terms and conditions:

1. The above said Company shall use government riverine land and water - frontage admeasuring 910- Sq.m. (70 m x 13 m) and 336 Sq.m. in area Government Open Plot solely for the purpose of construction and repair of inland vessels in the plot adjacent to Survey No. 43 and as per approved plan which is enclosed herewith.
2. The above said Company shall not use any additional Government Riverine land or Open plot in the vicinity without prior permission of the Captain of Ports.
3. The said Company shall not dump any mud into the government riverine land or encroach upon the government Riverine Land in the vicinity of the Workshop or allow to cause siltation in the area.
4. The said Company shall not throw any stones waste materials, scrap etc., in to the river or in vicinity of the Workshop so as to cause any danger or hindrance to safe navigation in the area.

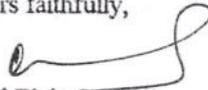


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-2-

5. The said Company shall not discharge any oils or throw any pollutants into the river so as to cause pollution of the river.
6. The said Company shall not cause any nuisance in the area or cause any damage to public or private property in the vicinity.
7. The said Company shall pay port dues/rental charges on Government Riverine Land used by them in advance annually, at the rate of Rs. 3/- per Sq.m. per month and any further increase in port dues/rentals as and when the same is notified by the Government.
8. The said Company shall obtain all relevant N.O.C's as required from other concerned Government Departments/Authorities.
9. This N.O.C. shall be valid for a period of one year from the date of issue and the same shall be renewed/extended for further period on the application from the party at least one month in advance of the expiry date.
10. This N.O.C. is subject to be withdrawn or cancelled at any time if any of the above terms and conditions are found to have been violated or if the Government requires the Government Riverine Land for its own use. In that event, the Company shall not be eligible for any claim or compensation thereof.
11. The said Company shall give an undertaking in writing within 7 days of the receipt of this N.O.C. stating that they are willing to abide by the above terms and conditions of this N.O.C.

Yours faithfully,


(Shri Elvis Gomes)
Captain of Ports.



Cd/at.

Empreiteiros Gerais Pvt. Limited

BUILDERS & REPAIRERS OF BARGES, MARINE, SALVAGE & GENERAL CONTRACTORS, MARINE SURVEYORS

Workshop : Cortalim, Goa. ☎ 550232

Head Office: P. O. Box 107, Anand Bhavan, Station Road, Margao - Goa 403 601

☎ (0832)704131 / 32 / 33 Fax No.: 730372 Telegram: "SHREEHARI", Margao

Ref. No. SVJ/24/28

Date 28/7/03

Captain of Ports,
Government of Goa,
Captain of Ports Department,
Panaji - Goa.

Dear Sir,

**Sub : Issue of NOC for use of Government Riverine Land for
our workshop at Quelossim, Cortalim, Goa**

This has reference to the discussions we had with you during the meeting held in your office, on the captioned subject.

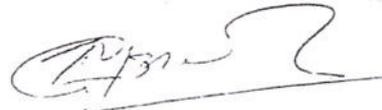
Enclosed herewith please find one Cheque drawn on HDFC
Bank, bearing no. 079501 dt. 16/05/03 for Rs. 2,86,630/2 (Rupees
Two lakh eighty six thousand six hundred thirty only) being
the amount for use of Riverine Land at Quelossim, Cortalim workshop upto 31st
December 2003. Kindly acknowledge the receipt.

We are paying the above amount as per your calculations. However, we once again request you that we shall give you proof of our workshop being closed from the year 1992 - 99. Incase you are convinced, suitable rebate may please be given to us.

We request you to kindly arrange to issue us NOC as above at your earliest and oblige.

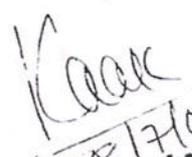
Thanking you,

Yours faithfully,
For EMPREITEIROS GERAIS PVT. LTD.


Director/Attorney

Encl: a/a

PKH


28/7/03
Despatcher,
Captain of Ports Department
Panaji - Goa





No. I - 11017/EGL/Cortalim/1636

Government of Goa,
Captain of Ports Department,
Panaji - Goa.

Dated:- 20.05.2003.

To,

M/s. Empreiteiros Gerais
Private Limited,
P.O. Box 107,
Anand Bhavan,
Station Road,
Margao - Goa.

Sub: Issue of N.O.C. for use of government
riverine land for your workshop at Cortalim.

Sir,

With reference to your letter No. SVJ/21/47 dated 12.5.2003, on the above subject and further to discussions held with the Capt. A.P. Mascarenhas on 16.5.2003, a statement of port dues/ rental charges payable by you on government riverine land used amounting to Rs.2,86,630/- is forwarded herewith for your kind perusal.

You are, therefore, requested to arrange to pay the said amount at this office in advance in order to process your request further.

Yours faithfully,

Fernando

(For Captain of Ports)
Panaji - Goa.

Such as above.
Cd/Fl.

[Signature]



STATEMENT OF CALCULATION OF PORT DUES PAYABLE BY M/S. EMPREITEIROS GERAIS PRIVATE LIMITED, FOR THEIR WORKSHOP AT CORTALIM.

1. Rental charges on 1800 Sq. M. @ Rs.420/- per annum (Old Rates) for the year from 1971 to 1977 i.e. 420 X 7 years (For the year 1978 - period of non-use)	2940.00 NIL
2. Rentals on 1800 Sq. M. from 1979 to 1983 @ Rs.420/- per annum (Old Rates)	2100.00
3. Rentals for 1984 to 1990 @ Re.1/- on 1800 Sq. M.	1,51,200.00
4. Rentals on 1800 Sq. M. from Feb. 1991 to March, 2000 @ Re.1/- per Sq. M. per month i.e. 1800 X 1 X 110 months	1,98,000.00
5. Rentals on 826 Sq. M. from April, 2000 to Oct. 2001 @ Re.1/- per Sq. M. per month i.e. 826 X 1 X 19 months	15,694.00
6. Rentals on 826 Sq. M. from Nov, 2001 to March 2003 @ Re.3/- per Sq. M. per month (Revised rates) i.e. 826 X 3 X 17 months	42,126.00
7. Rentals on 910 Sq. M. (70 X 13 - water frontage) required for new construction from April 2003 to December 2003 @ Re.3/- per Sq. M. per month - Advance payment to be made i.e. 910 X 3 X 9 months	24,570.00

Total amount payable 4,36,630.00

Less amount paid already 1,50,000.00

1. Cheque No.665938 - Rs. 50,000/-

2. Cheque No.979452 - Rs.100,000/-

1,50,000/-

Balance amount payable 2,86,630/-

The above calculations are made as per discussions held on 14.5.2003 with Captain of Ports in the presence of the representatives of M/s. Empreiteiros Gerais Private Limited, who agreed to pay the said amount as calculated.

Submitted for Captain of Ports perusal and approval please.






Date : 30/10/2015

Page 1 of 1

Taluka **MORMUGAO**

तालुका

Survey No 43

Village **Cortalim**

सर्वे नंबर

गांव

Sub Div No 1

Name of the Field **Glaba A**

हिस्ता नंबर

शेताचें नांव

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice वर्ग	Khajan खाजन	Ker कर	Mored मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.85.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.85.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.75	0000.00.00	0000.00.75	0000.86.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Joao Pedro Fernandes			
2	Ferromar Shipping Pvt Ltd.,		12009	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तपशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत		Unirrigated जिरायत		Land not Available for cultivation उपलब्ध जमीन		Source of irrigation सिंचनाचा प्राध	Remarks शेरा
					Ha.Ars Sq.Mts हे. आर. चौ. मी.	Ha.Ars Sq.Mts हे. आर. चौ. मी.	Nature स्कार	Area क्षेत्र Ha.Ars Sq.Mts हे. आर. चौ. मी.				
	Nil											

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka

OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EchinX Infocom Private Limited
Place: Margzo-Goa

Phogk



Date : 30/10/2015

Page 1 of 1

Taluka	MORMUGAO	Survey No.	43
तासुका		सर्वे नंबर	
Village	Cortalim	Sub Div. No.	3
गांव		हिस्सा नंबर	
Name of the Field	Glaba 4	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice रुई	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.24.75	0000.00.00	0000.24.75	0000.24.75	

Assessment : आकार	Rs 0.00	Foro फोर	Rs 0.00	Predial प्रेदियाल	Rs 0.00	Rent रेंट	Rs 0.00
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S.No.	Name of the Occupant कळनेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Ferromar Shipping Pvt. Ltd.,		12030	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

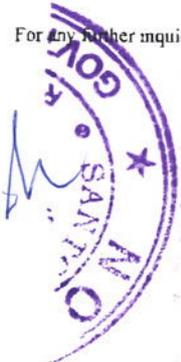
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Given to Agrawal Company Lease for Thirty Years		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation सिंचनाचा प्राारि	Remarks शेरा
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars Sq Mts हे. आर. चौ. मी.		
	Nil									

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
78/1/2001 - RD (7376)
DATED 22/10/2001
EbinX Infocom Private Limited

[Handwritten Signature]



100004956895

Date : 30/10/2015

FORM I & XIV

कमुना नं १ व १४

Page 1 of 1

Taluka MORMUGAO

तालुका

Village Cortalim

गाव

Name of the Field Glaba 4

शेताचे नांव

Survey No. 43

सर्वे नंबर

Sub Div. No. 4

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. अर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरे	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. अर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.05.25	0000.05.25	0000.05.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदारचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Ferromar Shipping Pvt. Ltd.,		12015	

S.No	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Given to Agrawal Company Lease for thirty years.		

Details of Cropped Area पिकाखालील क्षेत्राचा तपशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated वागायत Ha.Ars Sq.Mts हे. अर. चौ. मी.	Unirrigated जिरायत Ha.Ars Sq.Mts हे. अर. चौ. मी.	Land not Available for cultivation उपलब्ध नसलेली Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. अर. चौ. मी.	Source of irrigation सिंचनाचा प्राारि	Remarks शेरा
	Nil									

End of Report

For any further inquires, please contact the Mamladar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 23/10/2001
Ethix Infocom Private Limited
Place: Margao-Goa

plgde





Date: 30/10/2015

नमुना नं १ व १४

Page 1 of 1

Taluka MORMUGAO

तालुका

Survey No. 43

सर्वे नंबर

Village Cortalim

गांव

Sub Div. No. 5

हिस्सा नंबर

Name of the Field Glaba 4

Tenure

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars Sq Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice रती	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.03.25	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.03.25

Un-cultivable Area (Ha.Ars Sq Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.03.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Ferromar Shipping Pvt. Ltd.,		12016	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकासाठील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars Sq Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars Sq Mts हे. आर. चौ. मी.	Land not Available for cultivation कृषि जमीन Nature प्रकार	Area क्षेत्र Ha.Ars Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
	Nil									

End of Report

For any further inquires, please contact the Mamladar of the concerned Taluka

OFFICER IN CHARGE
LAND RECORDS

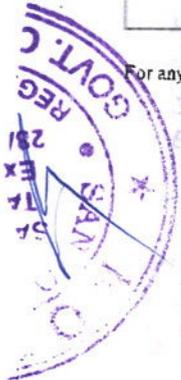
VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

EchinX Infocom Private Limited

Place: Margao-Goa





Captain of Ports Department

Government of Goa

Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.



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No. I-11017/Ferromar/183

Dated: 07/01/2022

To,

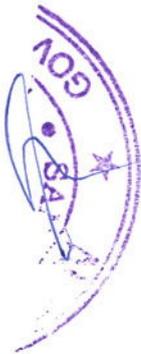
M/s. Ferromar Shipping Private Limited,
Old Station Road,
Anand Bhavan,
Margao, Salcete - Goa.

Sub: Reg. workshop premises belonging to M/s. Ferromar Shipping Pvt. Ltd.

Sir,

With reference to your letter No.SS/35/29 dated 18/11/2021, on the above subject, and as per your request and subsequent to the site inspection conducted on 16/12/2021, by the officials of this department, it is noted that western side of your plot are unused saline lagoon with mangroves is identified.

Also noted and confirmed that an area of 2177 sq. mtrs. mentioned by you in your above mention letter is till date unutilised for any kind of foreshore activities, as that area is surrounded with dense Vegetation and remained unused.



Yours faithfully,

(Capt. James Braganza)
Captain of Ports